

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

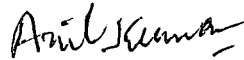
Date of Order: 15.01.2014

OA No. 469/2011

Mr. C.B. Sharma, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.



(ANIL KUMAR)
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)
JUDICIAL MEMBER

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 469/2011

Date of Order: 15th January, 2014

CORAM :

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Onkar Mal Son of Shri Dhanna Ram, aged about 62 years, resident of 159, Jagdamba Sadan, Sita Badi, Jhotwara Jaipur and retired on 30/06/2009 from the post of Sub Post Master, Industrial Area, Jhotwara, Jaipur.

....Applicant

Mr. C.B. Sharma, counsel for the applicant.

V E R S U S

1. Union of India, through Secretary to the Government of India, Department of Posts, Ministry of Communication & Information Technology, Dak Bhawan, New Delhi - 110001.
2. Chief Post Master General, Rajasthan Circle, Jaipur - 302007.
3. Director, Postal Services (Head Quarter) Office of the Chief Post Master General, Rajasthan Circle, Jaipur - 302007.
4. Senior Superintendent of Post Offices, Jaipur City Postal Division, Jaipur.

....Respondents

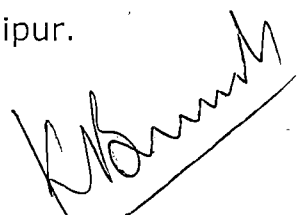
Mr. Mukesh Agarwal, counsel for respondents.

O R D E R

Per Dr. K.B. Suresh, Judicial Member

Heard learned counsel for the parties.

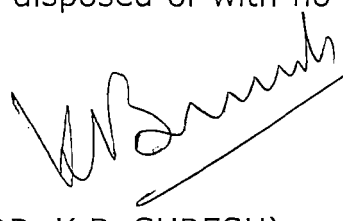
2. This matter is covered by two conflicting orders passed by the Central Administrative Tribunal, Jodhpur Bench, Jodhpur and Central Administrative Tribunal, Jaipur Bench, Jaipur.



3. But it is assured by the learned counsel for both the parties that the matter has been sent before the Hon'ble Rajasthan High Court for judicial review. Therefore, while disposing of this Original Application, we direct that according to the Hon'ble High Court's orders, the relief which may be allowable or not allowable may be modulated and adjusted.

4. Accordingly, the Original Application is disposed of with no order as to costs.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

kumawat